



**NHRC notes death due to
mismanagement of the hospital**

NHRC, India took suo motu cognisance of a media report that due to the alleged mismanagement of the hospital and police personnel, a 25-year-old patient died due to lack of proper treatment at the Kanpur Medical College, Uttar Pradesh on Aug 9.

Reportedly, two persons admitted him to the hospital in a serious condition and left. He was in an unconscious state.

**NHRC notes gang rape of a 20 year
old woman in Sidhi, Madhya Pradesh**

NHRC, India took suo motu cognisance of a media report that a 20 year old woman, who was out with her fiancé, was allegedly raped by four persons, who also assaulted her partner in the Sidhi district of MP. Reportedly, after managing to escape from the attackers, they reached the police station to register an FIR. The Commission observed that the contents of the news report, if true, raise serious issues of violation of human rights.



NHRC notes death of a girl due to self-immolation

NHRC, India took suo moto cognisance of a media report that on Aug 6, 2025, a 19-year-old girl immolated herself in Odisha's Kendrapara district amid allegations of police inaction for nearly six months on the complaint about a former male friend blackmailing her. Reportedly, he was threatening to post her obscene photos and videos on social media. The Commission observed that the contents of the news report, if true, raise serious issues of violation of human rights, and has issued a notice to the DG of Police, Odisha, for a detailed report.



NHRC notes death due to drowning of three girls

NHRC, India took suo moto cognisance of a media report that three girls drowned to death in a deep pit in Sewli village in the Palwal district of Haryana on Aug 6, 2025. Reportedly, the girls were bathing in the pit near a brick kiln. The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights of the victims. Therefore, it has issued notices to the District Magistrate and the Superintendent of Police, Palwal, calling for a detailed report on the matter within two weeks.

Cops face jail terms for militancy-era fake killings as Bandi Singhs walk free

The Tribune SPECIAL

JUPINDERJIT SINGH
TRIBUNE NEWS SERVICE

CHANDIGARH, AUGUST 25

In a dramatic turn in Punjab's decades-long reckoning with militancy-era violence, a growing number of police officials have been convicted for their role in alleged fake encounters during the insurgency years (1980-1996). At the same time, dozens of Sikh prisoners jailed in terrorism-related cases, known as Bandi Singhs, have been released.

According to data collected by *The Tribune*, 129 police personnel — from constables to Deputy Inspectors General (DIGs) — have been convicted over the past two years by a special CBI court in Mohali. Another 60 officers remain on trial. Convicted senior police officials include DIGs Balkar Singh Sidhu, Dilbagh Singh, Kultar Singh and Basra, along with SSPs Bhupinder Singh, Amarjit Singh and Surinder Pal Singh.

Parallel to these convictions, 82 of the 96 Bandi Singhs identified for release



Convicts in a fake encounter case outside a Mohali court. FILE PHOTO

in 2014-15 were freed over the past five years. The remaining 14 include seven convicts in the 1995 assassination of then CM Beant Singh, among them Balwant Singh Rajoana and Jagtar Singh Hawara.

In a key political shift, BJP MP and Union minister Ravneet Singh Bittu (Beant Singh's grandson) announced that he and his family would not oppose the prisoners' release, reversing his earlier stance.

The Punjab Police Welfare Association has voiced concern over the convictions, saying officers had merely followed orders during a violent period. The association met Governor Gulab Chand Kataria on Friday, seeking relief, including restoration of pension for convicted officers. Kataria has asked Chief Secretary KAP Sinha and DGP Gaurav Yadav to examine the matter.

On the other hand, human rights advocates

- LONG ROAD TO RECKONING**
- A special CBI court has convicted 129 Punjab police officers in the past two years for alleged fake encounters during the 1980-1996 insurgency era; another 60 remain on trial
 - Of 96 Bandi Singhs marked for release in 2014-15, 82 have been freed; several convicted in Beant Singh's assassination remain in prison
 - The Supreme Court intervention in 2020 unlocked long-delayed prosecution, with 63 convictions and only one acquittal recorded so far

highlight the decades of struggle to bring alleged extrajudicial killings to light. Activists Jaswant Singh Khalsa and Ram Kumar Narayan had initially exposed mass fake encounters and cremation of unclaimed bodies in Amritsar, Tarn Taran and Patti. After Khalsa's disappearance, then-SGPC president Gurcharan Singh Tohra petitioned the Supreme Court, which tasked the CBI to investi-

gate. The agency identified 2,087 cases and filed 70 FIRs in 2001, while the National Human Rights Commission (NHRC) explored avenues for compensation to victims.

However, trials were delayed for years due to lack of government sanction until the Supreme Court intervened in 2020. Since then, 64 of the 70 FIRs have been decided, with only one acquittal. Forensic inconsistencies proved crucial in many cases — such as identical weapons being cited in multiple encounters, non-matching of shell casings and victims shot in the head during supposed midnight crossfire.

Human rights lawyer Navkiran Singh, general secretary of the Lawyers for Human Rights International, said, "The convictions of some Punjab police officials are just the tip of the iceberg of grave human rights violations at the hands of state actors... Rule of law is above all. If there is no rule of law, it gives fodder to further violence in society."

रैगिंग पर एनएचआरसी में ओपन हाउस चर्चा



नई दिल्ली, (पंजाब केसरी): राष्ट्रीय मानवाधिकार आयोग ने उच्च शिक्षण संस्थानों में होने वाली रैगिंग की समस्या को गंभीर मानते हुए इसके समाधान पर जोर देने की बात कही है। एनएचआरसी के अध्यक्ष न्यायमूर्ति वी रामसुब्रमण्यन ने 'उच्च शिक्षण संस्थानों में रैगिंग की पुनः जांच: जागरूकता, जवाबदेही और कार्रवाई के माध्यम से सुरक्षित परिसरों का निर्माण' नामक विषय पर हाइब्रिड मोड में आयोग की ओपन हाउस चर्चा का उद्घाटन किया। इस दौरान एनएचआरसी के सदस्य, न्यायमूर्ति (डॉ.) विद्युत रंजन सारंगी और विजया भारती सयानी, महासचिव भरत लाल, संयुक्त सचिव समीर कुमार और सैडिंगपुई छकछुआक और कई अन्य विषय विशेषज्ञ भाग ले रहे हैं।

जीआरपी ने अज्ञात मानकर जला दिया था मृतक का शव

परिजनों को मृतक के पुतले का करना पड़ा अंतिम संस्कार

अमित कुमार

नई दिल्ली, (पंजाब केसरी): राजकीय रेलवे पुलिस (जीआरपी) द्वारा आगरा के एक रेलवे स्टेशन पर ट्रेन के जनरल डिब्बे में मिले युवक के शव को अज्ञात मानकर जला दिया जिसके चलते परिजनों को मृतक के पुतले का अंतिम संस्कार करना पड़ा। इस घटना का स्वतः संज्ञान लेते हुए राष्ट्रीय मानवाधिकार आयोग ने उत्तर प्रदेश के मुख्य सचिव व डीजीपी को नोटिस जारी किया है। मामले को मानवाधिकार का गंभीर उल्लंघन बताते हुए आयोग ने दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

नोटिस जारी करते हुए आयोग ने मृतकों की गरिमा को बनाए रखते हुए उनके अधिकारों की रक्षा हेतु अपनी एडवाइजरी-2021 का हवाला दिया। इसमें इस बात पर जोर दिया गया है कि भारत के संविधान के अनुच्छेद 21 से प्राप्त जीवन, उचित व्यवहार और गरिमा का अधिकार न केवल जीवित व्यक्तियों पर लागू होता है, बल्कि उनके शवों पर भी लागू होता है। राष्ट्रीय मानवाधिकार आयोग ने घटना से संबंधित मीडिया रिपोर्ट का स्वतः संज्ञान

जीआरपी व परिजनों के अलग-अलग दावे

घटना को लेकर जीआरपी व मृतक के परिजनों के अलग-अलग दावे थे। परिजनों का कहना था कि वे शव लेने के लिए झारखंड के गिरिडीह से एक दिन में आगरा नहीं पहुंच सकते। जबकि जीआरपी का कहना था कि परिवार ने शव की पहचान करने और उसे लेने से इनकार कर दिया था। आयोग द्वारा दी जानकारी के अनुसार गत 14 अगस्त को प्रकाशित मीडिया रिपोर्ट के अनुसार परिवार ने दावा किया था कि पुलिस ने फोन करके मृत की सूचना दी और शव को पोस्टमार्टम के लिए भेजने व स्थानीय स्तर पर उसका अंतिम संस्कार करने से पहले उसे प्राप्त के लिए एक दिन का समय दिया। लेकिन परिजनों के पास आगरा जाने के लिए पर्याप्त पैसे नहीं थे।

एक दिन में झारखंड से आगरा नहीं पहुंच सका परिवार

मानवाधिकार आयोग ने युपी के मुख्य सचिव व डीजीपी को भेजा नोटिस

आयोग ने मानवाधिकार का गंभीर उल्लंघन बताकर दो सप्ताह में मांगी डिटेल रिपोर्ट

लिया जिसमें कहा गया कि जीआरपी द्वारा आगरा के एक रेलवे स्टेशन पर ट्रेन के जनरल डिब्बे में मृत पाए गए एक व्यक्ति को अज्ञात मानकर उसका अंतिम संस्कार दिया गया। काफी

कोशिशों के बाद दो मृतक के दो परिजनों ने आगरा जाने की कोशिश की लेकिन धनबाद में ट्रेन बदलते समय वे रास्ता भटक गए और वापस आ गए। अब इस घटना के दुखी मृतक के परिजन कथित तौर पर पूछ रहे हैं कि मृतक का शव झारखंड क्यों नहीं भेजा जा सका। वहीं परिजनों के इस दावे पर कथित तौर पर जीआरपी ने दावा किया कि हमारी ओर से परिवार के किसी सदस्य को शव की पहचान करने के लिए नीचे आने को कहा गया था, यहां तक कि आगरा तक उनकी वापसी यात्रा की व्यवस्था और भुगतान करने का भी वादा किया था, लेकिन उन्होंने मना कर दिया।

Telangana Today

YSRCP seeks NHRC, SC-ST Commissions' intervention over TDP MLA's attack on forest officials

YSRCP MP Maddila Gurumoorthy has sought NHRC and SC/ST Commission intervention after TDP MLA B. Rajasekhar Reddy allegedly assaulted four forest officials in Nandyal district. Gurumoorthy accused the MLA of hurling casteist slurs, wrongful confinement, and physical assault

<https://telanganatoday.com/ysrcp-seeks-nhrc-sc-st-commissions-intervention-over-tdp-mlas-attack-on-forest-officials>

By PTI | Published Date - 25 August 2025, 06:23 PM

Amaravati: Tirupati YSRCP MP Maddila Gurumoorthy on Monday sought the intervention of the NHRC and SC and ST Commission over a ruling TDP MLA attacking forest officials.

On August 19, TDP Srisailam MLA B Rajasekhar Reddy along with his associates allegedly attacked the driver of the Nandyal District Forest Officer (DFO) Karimullah (25) and others, according to police.

"I have written to the National Human Rights Commission (NHRC) highlighting a shocking case of violence against four forest officials in Srisailam, seeking urgent intervention," said Gurumoorthy in a YSRCP release. Reddy reportedly misbehaved with forest department employees at Shikaram check-post in Srisailam village, Nandyal district.

Apart from thrashing Karimullah, the MLA and his associate Ashok Routh had also allegedly threatened him with dire consequences. Gurumoorthy alleged that the MLA was in a inebriated condition and abused deputy range officer Ramulu Naik, beat officer Guravayya, driver Karimulla, and staff member Mohan Kumar.

"All four officials belong to ST, SC and minority communities, making the assault a disturbing violation of constitutional protections and basic human dignity," said Gurumoorthy in his letter. According to the MP, the MLA hurled casteist slurs, physically attacked the officers, and forcibly drove their departmental vehicle while confining them inside until late at night.

The ordeal continued when the victims were taken to a guest house, wrongfully confined, and again assaulted before being released, Gurumoorthy explained. He said that the incident violated Articles 14, 15, 17, 19, and 21 of the Constitution, while also constituting offences under the SC/ST (Prevention of Atrocities) Act, 1989.

Urging intervention, Gurumoorthy demanded NHRC and SC-ST Commission to ensure protection for victims and immediate action against the aggressors, stressing accountability and justice for the assaulted forest officials without delay. Meanwhile, there was no immediate reaction from the ruling TDP.

News Drum

YSRCP seeks NHRC, SC-ST Commissions' intervention over attack on forest officials by TDP MLA

<https://www.newsdrum.in/national/ysrcp-seeks-nhrc-sc-st-commissions-intervention-over-attack-on-forest-officials-by-tdp-mla-9743179>

Amaravati, Aug 25 (PTI) Tirupati YSRCP MP Maddila Gurumoorthy on Monday sought the intervention of the NHRC and SC and ST Commission over a ruling TDP MLA attacking forest officials.

On August 19, TDP Srisailam MLA B Rajasekhara Reddy along with his associates allegedly attacked the driver of the Nandyal District Forest Officer (DFO) Karimullah (25) and others, according to police.

"I have written to the National Human Rights Commission (NHRC) highlighting a shocking case of violence against four forest officials in Srisailam, seeking urgent intervention," said Gurumoorthy in a YSRCP release.

Reddy reportedly misbehaved with forest department employees at Shikaram check-post in Srisailam village, Nandyal district. Apart from thrashing Karimullah, the MLA and his associate Ashok Routh had also allegedly threatened him with dire consequences.

Gurumoorthy alleged that the MLA was in an inebriated condition and abused deputy range officer Ramulu Naik, beat officer Guravayya, driver Karimulla, and staff member Mohan Kumar.

"All four officials belong to ST, SC and minority communities, making the assault a disturbing violation of constitutional protections and basic human dignity," said Gurumoorthy in his letter.

According to the MP, the MLA hurled casteist slurs, physically attacked the officers, and forcibly drove their departmental vehicle while confining them inside until late at night.

The ordeal continued when the victims were taken to a guest house, wrongfully confined, and again assaulted before being released, Gurumoorthy explained.

He said that the incident violated Articles 14, 15, 17, 19, and 21 of the Constitution, while also constituting offences under the SC/ST (Prevention of Atrocities) Act, 1989.

Urging intervention, Gurumoorthy demanded NHRC and SC-ST Commission to ensure protection for victims and immediate action against the aggressors, stressing accountability and justice for the assaulted forest officials without delay.

Meanwhile, there was no immediate reaction from the ruling TDP. PTI MS STH KH

Sakshi Post

YSRCP MP Seeks NHRC, SC, and ST Panel Action Over Attack on Forest Officials

<https://www.sakshipost.com/news/andhrapradesh/ysrcp-mp-seeks-nhrc-sc-and-st-panel-action-over-attack-forest-officials-444596>

Aug 25, 2025, 16:16 IST

Tirupati MP Maddila Gurumoorthy has urged the National Human Rights Commission (NHRC), along with the National Commissions for Scheduled Castes (NCSC) and Scheduled Tribes (NCST), to intervene in a shocking case of violence against four forest officials in Srisailam, Andhra Pradesh.

In his representations, the MP alleged that on August 19, 2025, a ruling party MLA, reportedly under the influence of alcohol, along with his followers, assaulted and abused Deputy Range Officer Ramulu Naik, Beat Officer Guravayya, driver Karimulla, and staff member Mohan Kumar. All four officials belong to Scheduled Tribe, Scheduled Caste, and minority communities.

According to the complaint, the MLA not only hurled caste-based slurs and physically attacked the officers but also commandeered their departmental vehicle. The officials were allegedly confined in the vehicle until late at night, later taken to a guest house, wrongfully detained, and assaulted again before being released around 4 a.m.

Gurumoorthy said the incident represented gross violations of Articles 14, 15, 17, 19, and 21 of the Constitution and clearly fell within the ambit of the SC/ST (Prevention of Atrocities) Act, 1989. He described it as “not just a criminal offence but a grave affront to constitutional morality and the dignity of vulnerable communities.”

The MP called on the NHRC, NCSC, and NCST to take urgent and decisive action, ensure protection for the victims, and hold the perpetrators accountable without delay.

The Week

YSRCP seeks NHRC SC-ST Commissions' intervention over attack on forest officials by TDP MLA

<https://www.theweek.in/wire-updates/national/2025/08/25/mes11-ap-officials-attack-ysrcp.html>

PTI Updated: August 25, 2025 18:20 IST

Amaravati, Aug 25 (PTI) Tirupati YSRCP MP Maddila Gurumoorthy on Monday sought the intervention of the NHRC and SC and ST Commission over a ruling TDP MLA attacking forest officials.

On August 19, TDP Srisailam MLA B Rajasekhar Reddy along with his associates allegedly attacked the driver of the Nandyal District Forest Officer (DFO) Karimullah (25) and others, according to police.

"I have written to the National Human Rights Commission (NHRC) highlighting a shocking case of violence against four forest officials in Srisailam, seeking urgent intervention," said Gurumoorthy in a YSRCP release.

Reddy reportedly misbehaved with forest department employees at Shikaram check-post in Srisailam village, Nandyal district. Apart from thrashing Karimullah, the MLA and his associate Ashok Routh had also allegedly threatened him with dire consequences.

Gurumoorthy alleged that the MLA was in a inebriated condition and abused deputy range officer Ramulu Naik, beat officer Guravayya, driver Karimulla, and staff member Mohan Kumar.

"All four officials belong to ST, SC and minority communities, making the assault a disturbing violation of constitutional protections and basic human dignity," said Gurumoorthy in his letter.

According to the MP, the MLA hurled casteist slurs, physically attacked the officers, and forcibly drove their departmental vehicle while confining them inside until late at night.

The ordeal continued when the victims were taken to a guest house, wrongfully confined, and again assaulted before being released, Gurumoorthy explained.

He said that the incident violated Articles 14, 15, 17, 19, and 21 of the Constitution, while also constituting offences under the SC/ST (Prevention of Atrocities) Act, 1989.

Urging intervention, Gurumoorthy demanded NHRC and SC-ST Commission to ensure protection for victims and immediate action against the aggressors, stressing accountability and justice for the assaulted forest officials without delay.

Meanwhile, there was no immediate reaction from the ruling TDP.

(This story has not been edited by THE WEEK and is auto-generated from PTI)

PTI

YSRCP seeks NHRC, SC-ST Commissions' intervention over attack on forest officials by TDP MLA

<https://www.ptinews.com/story/national/YSRCP-seeks-NHRC--SC-ST-Commissions--intervention-over-attack-on-forest-officials-by-TDP-MLA/2853964>

AMARAVATI: (Aug 25) Tirupati YSRCP MP Maddila Gurumoorthy on Monday sought the intervention of the NHRC and SC and ST Commission over a ruling TDP MLA attacking forest officials.

On August 19, TDP Srisailam MLA B Rajasekhar Reddy along with his associates allegedly attacked the driver of the Nandyal District Forest Officer (DFO) Karimullah (25) and others, according to police.

"I have written to the National Human Rights Commission (NHRC) highlighting a shocking case of violence against four forest officials in Srisailam, seeking urgent intervention," said Gurumoorthy in a YSRCP release.

ysrcongress

MP seeks action from NHRC, SC, and ST Commissions over attack on forest officials

<https://www.ysrcongress.com/top-storiestop-stories/mp-seeks-action-nhrc-sc-and-st-97220>

25 Aug 2025 4:14 PM

New Delhi, August 25: Tirupati MP Maddila Gurumoorthy has written to the National Human Rights Commission (NHRC) highlighting a shocking case of violence against four forest officials in Srisailam, Andhra Pradesh. He also sent representations to the National Commission for Scheduled Castes and the National Commission for Scheduled Tribes seeking urgent intervention.

The MP said that on August 19, 2025, a ruling party MLA, allegedly under the influence of alcohol, along with his followers, assaulted and abused Deputy Range Officer Ramulu Naik, Beat Officer Guravayya, driver Karimulla, and staff member Mohan Kumar. All four officials belong to Scheduled Tribe, Scheduled Caste, and minority communities. According to the complaint, the MLA hurled caste slurs, physically attacked the officers, and forced them into their departmental vehicle, which he commandeered and drove around until late at night. The officials were then unlawfully taken to a guest house, wrongfully confined, and again assaulted before being released around 4 a.m. Gurumoorthy pointed out that the incident amounted to gross violations of Articles 14, 15, 17, 19, and 21 of the Constitution and fell under the provisions of the SC/ST (Prevention of Atrocities) Act, 1989. He said the incident was not only a criminal act but also a grave assault on constitutional morality and the dignity of vulnerable communities. He urged the NHRC, SC Commission, and ST Commission to take decisive steps, protect the victims, and ensure that those responsible are brought to justice without delay.

Hindu

Tirupati MP seeks action against MLA who attacked forest officials

Maddila Gurumoorthy seeks urgent intervention of the NHRC, SC and ST Commissions, and says that the incident was a grave assault on constitutional morality and dignity of vulnerable communities

<https://www.thehindu.com/news/national/andhra-pradesh/tirupati-mp-seeks-action-against-mla-who-attacked-forest-officials/article69975469.ece>

Published - August 25, 2025 07:57 pm IST - Tirupati

The Hindu Bureau

Tirupati MP Maddila Gurumoorthy of YSRCP on Monday wrote a letter to the National Human Rights Commission (NHRC) seeking action against a ruling party MLA, who along with his followers had allegedly attacked four forest officials in Srisailem.

He also sent representations to the National Commission for Scheduled Castes (SC) and the National Commission for Scheduled Tribes (ST) seeking urgent intervention.

It may be mentioned here that the MLA had allegedly assaulted and abused Deputy Range Officer Ramulu Naik, Beat Officer Guravayya, driver Karimulla, and staff member Mohan Kumar on August 19, 2025.

The MP in his letter alleged that, all the four officials belong to the ST, SC, and minority communities. The MLA had reportedly hurled caste slurs, physically attacked the officers, and forced them into their departmental vehicle, which he commandeered and drove around until late at night. The officials were then unlawfully taken to a guest house, wrongfully confined, and again assaulted before being released at 4 a.m.

Mr. Gurumoorthy pointed out that the incident amounted to gross violations of Articles 14, 15, 17, 19, and 21 of the Constitution and fell under the provisions of the SC/ ST (Prevention of Atrocities) Act, 1989. He said that the incident was not only a criminal act but also a grave assault on constitutional morality and the dignity of the vulnerable communities.

He urged the NHRC, SC Commission, and ST Commission to take decisive steps, to protect the victims, and ensure that those responsible are brought to justice without any further delay.

Hindustan

आंध्र प्रदेश :::: वन अधिकारियों पर हमले को लेकर विवादों में घिरे टीडीपी विधायक

<https://www.livehindustan.com/ncr/new-delhi/story-demand-for-nhrc-ncsc-and-ncst-intervention-in-violence-against-forest-officials-201756134845339.html>

25 अगस्त 2025

- तिरुपति के सांसद मदिला गुरुमूर्ति ने लगाए गंभीर आरोप - सांसद ने विधायक बी

- एनएचआरसी, एनसीएससी व एनसीएसटी आयोग से हस्तक्षेप की मांग अमरावती, एजेंसी। तिरुपति के सांसद मदिला गुरुमूर्ति ने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के साथ-साथ राष्ट्रीय अनुसूचित जाति (एनसीएससी) और अनुसूचित जनजाति (एनसीएसटी) आयोग से आंध्र प्रदेश के श्रीशैलम में चार वन अधिकारियों के खिलाफ हिंसा के मामले में हस्तक्षेप करने का आग्रह किया है। वाईएसआरसीपी सांसद ने आरोप लगाया कि 19 अगस्त को कथित तौर पर शराब के नशे में धुत टीडीपी विधायक बी राजशेखर रेड्डी ने अपने समर्थकों के साथ मिलकर डिप्टी रेंज ऑफिसर रामुलु नाइक, बीट ऑफिसर गुरवैया, ड्राइवर करीमुल्ला और स्टाफ सदस्य मोहन कुमार के साथ मारपीट की।

ये चारों अधिकारी अनुसूचित जनजाति, अनुसूचित जाति और अल्पसंख्यक समुदायों से हैं। शिकायत के अनुसार, विधायक ने न केवल जाति-आधारित गालियां दीं, बल्कि उनके विभागीय वाहन पर भी कब्जा कर लिया। अधिकारियों को कथित तौर पर देर रात तक वाहन में बंद रखा गया, बाद में एक गेस्ट हाउस ले जाया गया और सुबह 4 बजे रिहा करने से पहले फिर से मारपीट की गई। गुरुमूर्ति ने इसे संवैधानिक नैतिकता और कमजोर समुदायों की गरिमा के लिए एक गंभीर अपमान बताया।

The Shillong Times

BJP accuses Assam Nagarik Samaj of conspiring against indigenous people

<https://theshillongtimes.com/2025/08/25/bjp-accuses-assam-nagarik-samaj-of-conspiring-against-indigenous-people/>

By:Agencies | Date: August 25, 2025

Guwahati, Aug 25: The ruling BJP in Assam has accused the Assam Nagarik Samaj, a civil society organisation, of conspiring against the indigenous people of the state, while “nurturing a deep sympathy towards Bangladeshi infiltrators.”

“The anti-Assam remarks made at the citizens’ convention organised by Assam Nagarik Samaj here have been condemned unanimously by people from all walks of life in the state,’ party chief spokesperson Kishore Upadhyay said while addressing mediapersons here on Monday.

“Infact, a section of Congress leaders and Left-leaning intellectuals are actively working to destabilise Assam’s peace and to rehabilitate foreign nationals on Assam’s soil. While enjoying Assam’s resources, Assam Nagarik Samaj is conspiring against the indigenous people of Assam, nurturing a deep sympathy towards Bangladeshi infiltrators, which has given birth to modern-day traitors. With the patronage of Congress, certain individuals have risen with the sole intent of disturbing peace and harmony in Assam,” Upadhyay said.

The state BJP spokesperson further alleged that former UPA government advisor Prashant Bhushan; former member of the National Human Rights Commission core committee under Congress, Harsh Mander; former member of Planning Commission Syeda Hameed; and former CEO of Prasar Bharati during the Congress regime Jawhar Sircar have all issued threats that endanger the very existence of indigenous people in Assam.

Speaking to mediapersons on the sidelines of an event here on Sunday, Hameed, who is an activist, had stirred a hornet’s nest by saying that “Bangladeshis are human beings and therefore can live in Assam.”

“Syeda Hameed had yesterday openly opposed eviction of Bangladeshi infiltrators, thereby exposing how illegal encroachment flourished under Congress rule for over 70 years,’ Upadhyay said.

“Besides, even after rehabilitation in other places, the evicted individuals have dared to write to the Election Commission demanding voting rights in their old settlements — a dangerous act which clearly shows a deliberate conspiracy to capture indigenous lands and paralyse the indigenous people, both economically and politically,” he added.

Live Law

Supreme Court Stops Magistrate From Taking Cognizance Of Haryana Police Chargesheet Against Prof Ali Khan Mahmudabad

<https://www.livelaw.in/top-stories/supreme-court-professor-ali-khan-mahmudabad-operation-sindoor-social-media-post-haryana-sit-report-301870>

Debby Jain 25 Aug 2025 12:55 PM (5 mins read)

The Haryana Police informed the Supreme Court today that it has filed closure report in one FIR against Professor Ali Khan Mahmudabad, who teaches political science at the Ashok University, and has filed chargesheet in another FIR against him over his social media posts on 'Operation Sindoor'. Taking note of this development, a bench of Justices Surya Kant and Joymalya Bagchi quashed the FIR in which the closure report was filed; as regards the other FIR, the Court passed an interim order barring the Magistrate from taking cognizance of it. Additional Solicitor General of India SV Raju appeared for the Haryana Police.

Senior Advocate Kapil Sibal, for the petitioner, told the bench that it was "most unfortunate" that the police invoked Section 152 of the Bharatiya Nyaya Sanhita, which deals with offences attacking the sovereignty of the nation, for the social media comments. Sibal added that the Supreme Court is now examining the constitutionality of Section 152 BNS. To recap, the Court granted interim bail to Mahmudabad on May 21, while directing the Haryana DGP to constitute a Special Investigation Team to "holistically understand the complexity of the phraseology employed and for proper appreciation of some of the expressions used in these two online posts."

On the last date, the Court asked why the Haryana Police SIT was "misdirecting itself". It observed that the SIT was formed specifically to investigate the two social media posts and asked why the scope was being expanded. The bench made these comments after Senior Advocate Kapil Sibal (for Mahmudabad) submitted that the SIT had seized his devices and was asking about foreign trips for the last ten years. Sibal pointed out that the Court, by its May 28 order, had directed the SIT to confine its probe to the contents of the social media posts.

Noting that Mahmudabad had cooperated with the investigation and surrendered his devices, the Court directed that he should not be summoned again. "You don't require him (Mahmudabad), you require a dictionary," Justice Kant said. The bench further directed the SIT to conclude its investigation within four weeks.

Background

Mahmudabad was arrested on May 18 pursuant to an FIR lodged by Haryana police over his social media posts and remained in custody until May 21, when he was granted interim bail by the Supreme Court.

At the same time, the Court refused to stay the investigation and directed the Haryana DGP to constitute a Special Investigation Team comprising senior IPS officers, who did not belong to Haryana or Delhi, to examine and report on the Professor's two online posts. As a condition of interim bail, the top Court restrained Mahmudabad from writing any posts/articles in relation to the social media posts which were subject matter of the case or from expressing any opinion in relation to the terrorist attack on Indian soil or the counter-response given by India. The Court also directed him to join and fully cooperate with the investigation. He was further directed to surrender his passport. When an apprehension was shown from Mahmudabad's end that further FIRs may be registered on the same issue, Justice Kant orally told Haryana government to ensure that the same did not happen. Nonetheless, the judge expressed reservations about Mahmudabad's comments in his social media posts. A stern view was also taken of students and teachers condemning Mahmudabad's arrest. Later, Mahmudabad's counsels raised an apprehension that the SIT constituted by the State may investigate aspects beyond the subject FIRs. This led the Supreme Court to clarify that the SIT probe shall be limited to the two FIRs lodged against Mahmudabad and cannot be expanded. Authorities' seeking access to Mahmudabad's digital devices was also ruled out.

Although a relaxation of the bail conditions imposed on the Professor was sought, the Court underlined the need for a cooling-off period and asked his counsels to remind on the next date. Notably, it also questioned the Haryana government about its response to National Human Rights Commission taking cognizance of the manner of registration of FIR in Mahmudabad's case. "You tell us about that also", Justice Kant said to the Haryana AAG.

Mahmudabad is facing offences under Section 196, 152 etc., of the Bharatiya Nyaya Sanhita, inter-alia, pertaining to acts prejudicial to maintaining communal harmony, making assertions likely to cause disharmony, acts endangering national sovereignty and words or gestures intended to insult a woman's modesty. Appearance: Senior Advocates Kapil Sibal and Siddharth Luthra, Advocate Nizam Pasha (for Mahmudabad); ASG SV Raju (for Haryana)

Case Title : MOHAMMAD AMIR AHMAD @ ALI KHAN MAHMUDABAD Versus STATE OF HARYANA | W.P.(Crl.) No. 219/2025

The Law Advice

Supreme Court Restrains Magistrate From Taking Cognizance Of Chargesheet Against Prof. Ali Khan Mahmudabad; One FIR Quashed

<https://www.thelawadvice.com/news/supreme-court-restrains-magistrate-from-taking-cognizance-of-chargesheet-against-prof-ali-khan-mahmudabad-one-fir-quashed>

25 Aug, 2025

The Supreme Court on Monday intervened in proceedings against Professor Ali Khan Mahmudabad, a political science faculty member at Ashoka University, in relation to FIRs registered by the Haryana Police over his social media posts on “Operation Sindoor.”

A bench comprising Justices Surya Kant and Joymalya Bagchi noted the State’s submission that while a closure report had already been filed in one FIR, a chargesheet had been submitted in another. Taking this into account, the Court quashed the FIR where closure report was filed and, with respect to the other, passed an interim order restraining the Magistrate from taking cognizance of the chargesheet.

Appearing for the Haryana Police, ASG SV Raju informed the Court about the latest status of investigation. On behalf of Prof. Mahmudabad, Senior Advocate Kapil Sibal criticized the invocation of Section 152 of the Bharatiya Nyaya Sanhita (BNS), contending that applying provisions relating to “offences attacking the sovereignty of the nation” to mere social media remarks was “most unfortunate.” He further pointed out that the constitutionality of Section 152 BNS itself is under judicial scrutiny before the Supreme Court. Prof. Mahmudabad was arrested on May 18, 2025 and remained in custody until May 21, when the Supreme Court granted him interim bail. Alongside, the Court had directed the Haryana DGP to constitute a Special Investigation Team (SIT) with senior IPS officers from outside Haryana and Delhi to examine the content of the two social media posts in question.

However, the Court later expressed dissatisfaction with the SIT’s functioning. On May 28, it had clarified that the SIT’s mandate was limited to the two FIRs concerning the online posts, and could not be expanded to probe unrelated matters. Despite this, the SIT reportedly sought information about Mahmudabad’s foreign travels over the past decade and seized his devices, leading the bench to observe:

“You don’t require him, you require a dictionary,” remarked Justice Kant, stressing that the issue pertained solely to the language and expressions used in the posts. The Court has now directed the SIT to conclude its investigation within four weeks and further restrained it from summoning the Professor again, noting that he had already surrendered his devices and cooperated with the probe.

When granting interim bail, the Supreme Court had imposed strict conditions on Mahmudabad, including:

- No posting or publishing of articles/comments related to the subject matter posts or in connection with terror attacks and India's responses.
- Full cooperation with investigation and surrender of digital devices.
- Surrender of passport.

The Court also orally directed the Haryana government to ensure that no fresh FIRs are registered on the same issue, though Justice Kant expressed reservations about the tone of Mahmudabad's earlier posts. A plea for relaxation of bail conditions has been placed, but the bench stated that a "cooling-off period" was necessary, and asked counsel to revisit the request at the next hearing.

The Court also sought the State's response to the National Human Rights Commission (NHRC) taking cognizance of the manner in which FIRs were registered in this case. "You tell us about that also," Justice Kant asked the Haryana AAG.

Case Background

- FIRs were registered by Haryana Police citing provisions under Sections 196, 152, etc., of the Bharatiya Nyaya Sanhita relating to:
 - Acts prejudicial to communal harmony.
 - Statements likely to cause disharmony.
 - Acts endangering national sovereignty.
 - Words/gestures intended to insult a woman's modesty.
- The arrests and subsequent bail sparked debate, with several academics and students condemning the arrest, which also drew sharp judicial observations.

Appearance

- For Petitioner (Prof. Mahmudabad): Senior Advocates Kapil Sibal, Siddharth Luthra, Advocate Nizam Pasha
- For State of Haryana: ASG SV Raju

Case Title: Mohammad Amir Ahmad @ Ali Khan Mahmudabad v. State of Haryana | W.P.(Crl.) No. 219/2025

Maktoob Media

Supreme Court halts trial proceedings against Professor Ali Khan Mahmudabad over Operation Sindoor posts

<https://maktoobmedia.com/india/supreme-court-halts-trial-proceedings-against-professor-ali-khan-mahmudabad-over-operation-sindoor-posts/>

Maktoob Staff | August 25, 2025

Modified : August 25, 2025

The Supreme Court on Monday restrained a trial court from proceeding with the chargesheet filed against Ashoka University professor Ali Khan Mahmudabad over his social media posts on Operation Sindoor, and barred framing of charges for now.

A bench of Justices Surya Kant and Joymalya Bagchi issued the order after the Haryana SIT, constituted by the apex court, reported that it had filed a closure report in one of the two FIRs against Mahmudabad, while a chargesheet had been submitted in the other on August 22.

The bench further directed that proceedings related to the FIR closed by the SIT be quashed.

Senior advocate Kapil Sibal, appearing for Mahmudabad, criticised the chargesheet as “most unfortunate,” pointing out that it invokes Section 152 of the Bharatiya Nyaya Sanhita (BNS), a sedition-related provision currently under judicial scrutiny.

The court asked Sibal to examine the chargesheet and submit a summary of the alleged offences before the next hearing.

Mahmudabad was arrested on May 18 by Haryana Police following complaints that his posts endangered the nation’s sovereignty and integrity.

The FIRs, lodged in Sonipat’s Rai area, were based on complaints by the Haryana Women’s Commission chairperson and a local sarpanch. He was booked under BNS Sections 152 (sedition-related), 353 (public mischief), 79 (insult to the modesty of a woman), and 196(1) (promoting enmity between groups).

The arrest has sparked strong condemnations from legislators, political leaders, critics, and human rights activists, with many calling it a blatant attack on academic freedom and alleging that he was targeted due to his Muslim identity.

The National Human Rights Commission (NHRC) took suo motu cognisance of the arrest, observing that it “prima facie discloses a violation of the human rights and liberty of the Professor.”

The top court had earlier criticised the SIT’s probe as “misdirected” and granted Mahmudabad interim bail on May 21, while allowing the investigation to continue.

India Today

Top court pauses case against Ashoka University professor over Op Sindoor post

The bench, comprising Justices Surya Kant and Joymalya Bagchi, also granted time to the professor's counsel to respond to the Special Investigation Team (SIT) report submitted in the matter.

<https://www.indiatoday.in/india/law-news/story/supreme-court-pauses-sedition-proceedings-ashoka-university-professor-ali-mahmudabad-op-sindoor-post-2776368-2025-08-25>

Aneesha Mathur | New Delhi, UPDATED: Aug 25, 2025 13:26 IST

Written By: Nakul Ahuja

The Supreme Court on Monday stayed sedition proceedings against Professor Ali Khan Mahmudabad of Ashoka University in connection with his social media posts on Operation Sindoor, directing that no cognisance be taken of the chargesheet filed against him in one of the FIRs, while noting that a closure report had already been filed in another FIR.

The bench, comprising Justices Surya Kant and Joymalya Bagchi, also granted time to the professor's counsel to respond to the Special Investigation Team (SIT) report submitted in the matter.

Senior Advocate Kapil Sibal, representing Mahmudabad, argued that it was "unfortunate" that the Haryana Police invoked Section 152 of the Bharatiya Nyaya Sanhita (BNS), which deals with offences prejudicial to the sovereignty of the nation, in relation to Mahmudabad's social media comments.

Sibal added that the Supreme Court is currently examining the constitutionality of Section 152 BNS. He further contended that the SIT had gone beyond the scope of its mandate, probing unrelated matters including the professor's foreign trips over the past decade, despite having been directed by the court on May 28 to confine its investigation to the contents of the posts.

The Haryana Police informed the court that a closure report had been filed in one FIR against Mahmudabad, while a chargesheet had been filed in another FIR.

The bench quashed the FIR for which the closure report had been submitted and passed an interim order barring the Magistrate from taking cognisance of the other FIR's chargesheet. Additional Solicitor General SV Raju appeared for the Haryana Police.

The Supreme Court noted that Mahmudabad had fully cooperated with the investigation, including surrendering his digital devices, and directed that he should not be summoned again.

"You don't require him, you require a dictionary," Justice Surya Kant remarked, underscoring that the SIT's probe should remain limited to the two FIRs lodged against the professor. The court instructed that the SIT conclude its investigation within four weeks.

Mahmudabad was arrested on May 18 following an FIR lodged by the Haryana Police over his social media posts and remained in custody until May 21, when the Supreme Court granted interim bail.

As part of the bail conditions, the Court restrained Mahmudabad from writing posts or articles related to the subject FIRs or expressing any opinions on the terrorist attack on Indian soil or India's counter-response. He was also directed to surrender his passport and cooperate fully with the investigation.

The bench further told the Haryana government to ensure that no further FIRs were registered on the same issue.

During the hearing, the bench questioned the SIT's widening scope of investigation. "The SIT was formed specifically to investigate the two social media posts. Why is the scope being expanded?" the court asked, echoing Sibal's concerns that the SIT was misdirecting itself.

The bench emphasised that access to Mahmudabad's digital devices beyond what had already been surrendered was not permitted. The court also sought the Haryana government's response to the National Human Rights Commission's cognisance of the manner of FIR registration.

The charges against Mahmudabad include Sections 196, 152, and other provisions of the Bharatiya Nyaya Sanhita relating to acts prejudicial to communal harmony, assertions likely to cause disharmony, actions endangering national sovereignty, and words or gestures intended to insult a woman's modesty.

The Supreme Court's interim order ensures that no further action will proceed against Mahmudabad until it has reviewed the SIT report and the professor's counsel has submitted a response.

The Court's observations highlighted concerns over the use of sedition laws for social media posts. Sibal noted that the police were "persecuting people in the country" by invoking Section 152 BNS.

The bench reiterated that the SIT's probe must remain confined to the two FIRs and that Mahmudabad, who has cooperated fully, should not face undue harassment or expanded investigations.

The Supreme Court made it clear that the SIT cannot investigate aspects beyond the subject FIRs and that Mahmudabad's digital devices cannot be further seized. While a relaxation of bail conditions was sought, the Court emphasized the need for a cooling-off period and asked counsel to remind the Court on the next date.

TV9 Bharatvarsh

क्या है सलवा जुद्ध की कहानी, जिस पर अमित शाह ने उपराष्ट्रपति उम्मीदवार बी. सुदर्शन रेड्डी को घेरा?

Salwa Judum History: केन्द्रीय गृह मंत्री अमित शाह समेत भाजपा के कई नेताओं ने विपक्ष के उपराष्ट्रपति पद के उम्मीदवार बी. सुदर्शन रेड्डी पर सवाल उठाए हैं. आरोप है कि सुप्रीम कोर्ट के जज के रूप में रेड्डी के एक फैसले की वजह से सलवा जुद्ध आंदोलन पर प्रतिबंध लग गया था. इससे नक्सलियों के खिलाफ अभियान मंद पड़ गया था. जानिए क्या है सलवा जुद्ध, क्यों शुरू हुआ था और क्यों प्रतिबंध लगा?

<https://www.tv9hindi.com/knowledge/what-is-salwa-judum-history-against-why-naxalism-amit-shah-question-to-vp-candidate-b-sudershan-reddy-3453013.html>

दिनेश पाठक Updated on: Aug 25, 2025 | 5:56 PM

केन्द्रीय गृह मंत्री अमित शाह, छत्तीसगढ़ के डिप्टी सीएम विजय शर्मा समेत भारतीय जनता पार्टी के अनेक नेता, पदाधिकारी विपक्ष के उपराष्ट्रपति पद के उम्मीदवार बी. सुदर्शन रेड्डी के खिलाफ खड़े हो गए हैं. आरोप है कि सुप्रीम कोर्ट के जज के रूप में रेड्डी के एक फैसले की वजह से नक्सलियों के खिलाफ लड़ाई कुंद पड़ गई थी.

सुप्रीम कोर्ट ने साल 2011 में सलवा जुद्ध आंदोलन पर प्रतिबंध लगा दिया था. आरोप यह भी है कि इस आदेश के बाद नक्सली वारदातें बढ़ीं. अनेक निर्दोष मारे गए. अब कांग्रेस ऐसे व्यक्ति को उपराष्ट्रपति के पद पर देखना चाहती है. भाजपा ने कहा है कि वे विपक्ष के इस मंसूबे को पूरा नहीं होने देंगे. सच भी यही है कि भारत के उपराष्ट्रपति के रूप में सीपी राधाकृष्णन की ताजपोशी तय है क्योंकि सत्तारूढ़ दल के पास लोकसभा और राज्यसभा में स्पष्ट बहुमत है.

इसी बहाने आइए जानते हैं, क्या था सलवा जुद्ध आंदोलन जिस पर सुप्रीम कोर्ट रोक लगा दी थी? यह कब शुरू हुआ? कैसा था आंदोलन? कौन समर्थन में और कौन विरोध में था? वर्तमान स्थिति क्या है?

क्या था सलवा जुद्ध आंदोलन?

सलवा जुद्ध (Salwa Judum) एक सशस्त्र, ग्राम-स्तरीय एक आंदोलन था जो मुख्यतः छत्तीसगढ़ के नक्सल-प्रभावित इलाकों में 2005-2011 के आसपास चला था. इसे आधिकारिक तौर पर एक जनवादी प्रतिक्रिया के रूप में बढ़ावा दिया गया. नक्सली (माओवादी) हिंसा और आदिवासी समुदायों पर नियंत्रण के खिलाफ ग्रामीण स्तर पर प्रतिरोध के रूप में सामने आया और शुरू हुआ.

असल में सलवा जुद्ध आंदोलन व्यापक हिंसा, मानवाधिकार उल्लंघनों और बड़े पैमाने पर विस्थापन का कारण बना. बाद में भारत की सुप्रीम कोर्ट ने भी इससे जुड़ी हिंसा और सशस्त्रीकरण पर आपत्ति जताई और इसे रोकने का आदेश दिया.

महेन्द्र कर्मा को सलवा जुद्ध आंदोलन का मुखिया कहा जाता है.

इस आंदोलन के मुखिया के रूप में महेन्द्र कर्मा का नाम सामने आया. महेन्द्र कर्मा बाद में राजनीति में सक्रिय रहे और उन्हें सलवा जुझूम का प्रमुख संस्थापक माना जाता है. छत्तीसगढ़ की राज्य सरकार और स्थानीय पुलिस, प्रशासन के साथ इस आंदोलन का गहरा नाता रहा.

स्थानीय स्तर पर राज्य के कुछ घटक सलवा जुझूम को नक्सलियों के खिलाफ एक त्वरित सामुदायिक रक्षा उपाय के रूप में देख रहे थे. ये लोग नक्सलियों को उन्हीं की भाषा में जवाब देते थे. नक्सलियों (माओवादी) के हमलों, जंगल-राजस्व एवं विकास-संबंधी संघर्षों और राज्य के कमजोर कानूनी पहुंच के कारण कुछ आदिवासी और ग्रामीण समुदायों ने स्वयं की रक्षा के नाम पर जुझूम का समर्थन भी किया.

सलवा जुझूम ने क्या किया?

सलवा जुझूम के लिए स्थानीय युवाओं और आदिवासियों की भर्ती की गई. इन्हें हथियार दिए गए और प्रत्यक्ष कार्रवाई के लिए भेजा गया. कभी-कभी बिना अफसरों की सहमति के भी ये नक्सलियों पर हमलों को अंजाम देते. इस आंदोलन के तहत वह गांव भी निशाने पर आए, जिन्हें नक्सलियों का सहयोगी माना गया.

इस आंदोलन के समर्थकों पर आरोप है कि उन्होंने ऐसे लोगों के घर जल दिए. फसलों को नुकसान पहुंचाया. गांव के गांव उजाड़े गए. आरोप यह भी लगे कि इस आंदोलन के नाम पर निर्दोषों की हत्या की गई.

तलाशी के दौरान उत्पीड़न हुआ. जबरन विस्थापन, यौन हिंसा और अन्य गंभीर घटनाएं भी रिपोर्ट हुईं. इस आंदोलन की वजह से बड़ी संख्या में लोगों को अस्थायी शिविरों में रहना पड़ा. अलग-अलग रिपोर्ट्स में विस्थापितों की संख्या बहुत अधिक बताई गयी.

कई घटनाओं में स्थानीय पुलिस और सुरक्षा बलों का समर्थन भी रहा. हथियार, प्रशिक्षण और संचालन में स्थानीय प्रशासन की मदद भी इस समूह को मिलती रही. बाद में सलवा जुझूम के लोग राज्य-नियंत्रित ग्रामीण रक्षा दल या अन्य समान इकाइयों में समाहित होने लगे. विवाद इसे लेकर भी हुआ. सवाल भी उठे.

क्या थी सबसे बड़ी शिकायत?

सलवा जुझूम पर उठी सबसे बड़ी शिकायत यह थी कि राज्य ने नागरिकों को हथियार दिया जिसकी वजह से कानून का उल्लंघन हुआ. मानवाधिकार का हनन हुआ. आदिवासी समुदायों की असामाजिक-आर्थिक दशा में और वृद्धि हुई. अनेक राष्ट्रीय और अंतरराष्ट्रीय अधिकार संगठनों जैसे Human Rights Watch, Amnesty International, स्थानीय नागरिक संगठन और PUCL आदि ने सलवा जुझूम के हिंसक तरीकों और आदिवासी समुदायों पर पड़ने वाले प्रभावों के विरुद्ध कई रिपोर्ट्स जारी कीं.

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने भी कुछ मामलों में जांच के आदेश दिए. Nandini Sundar & Ors. vs State of Chhattisgarh & Ors के मुकदमे में सुप्रीम कोर्ट ने सलवा जुझूम के सशस्त्रीकरण और उससे जुड़े सरकारी रोल पर प्रश्न उठाया.

उच्चतम न्यायालय ने नागरिकों को हथियार देने और आंतरिक सुरक्षा के नाम पर मानवाधिकारों का उल्लंघन किए जाने पर आपत्ति जताई और संबंधित प्रथाओं को नियंत्रित करने के निर्देश दिए. उस देश और विश्व-स्तरीय मीडिया ने सलवा जुझूम को लेकर व्यापक कवरेज किया. कुछ स्थानों पर स्थानीय सुरक्षा की नज़र से इसे समर्थन मिला, वहीं व्यापक स्तर पर इसे मानवाधिकार संकट माना गया.

छत्तीसगढ़ के कई गांवों के लोगों ने सलवा जुद्ध के खिलाफ जुलूस निकाला.

आज भी विवादास्पद क्यों?

सलवा जुद्ध आज भी विवादास्पद इसलिए है क्योंकि यह केवल एक सुरक्षा मोर्चा नहीं था. यह सामाजिक, राजनीतिक और आर्थिक गहराइयों से जुड़ा हुआ था. जब राज्य या राज्य-समर्थित संस्थाएं नागरिकों को हथियार देती हैं, तो जिम्मेदारी, जवाबदेही और अधिकारों का बड़ा सवाल उठता है.

सलवा जुद्ध के घटनाक्रम ने यह दर्शाया कि सुरक्षा के नाम पर नियमों का दुरुपयोग हो सकता है. सलवा जुद्ध का सबसे बड़ा शिकार वही हुए जो पहले से ही सामाजिक और आर्थिक रूप से हाशिए पर थे. बड़ी संख्या में लोग शिविरों में चले गए, शिक्षा, स्वास्थ्य और आजीविका बाधित हुई. उससे स्थानीय लोगों में गुस्सा बढ़ा और इस ओर अंतरराष्ट्रीय समुदाय का ध्यान भी गया.

जमीनी स्तर पर भूस्वामित्व, वटवृक्ष, खनन, विकास परियोजनाओं के प्रभाव और गरीबी जैसी जड़ें थीं. केवल मिलिशिया बनाकर समस्या का स्थायी हल नहीं निकला, इसलिए हालात बदले और विवाद भी बना रहा.

सलवा जुद्ध से क्या निकला सबक?

सलवा जुद्ध का अनुभव बताता है कि सशस्त्र नागरिक मिलिशियाओं से तात्कालिक सुरक्षा मिल सकती है, पर दीर्घकालिक नियम, मानवाधिकार और न्याय व्यवस्था के लिए खतरा बढ़ जाता है. नक्सलवाद जैसे लंबे समय तक चले संघर्ष के लिए सिर्फ सैनिक उपाय पर्याप्त नहीं बल्कि शासन, न्याय, विकास और जमीन स्तर पर अधिकारों का संरक्षण भी जरूरी है. कानूनी ढांचे और निष्पक्ष जांच-प्रक्रिया के बिना किसी भी तृतीय पक्ष समूह को हथियार देना जोखिम भरा और संवैधानिक रूप से उचित नहीं है.

सलवा जुद्ध केवल एक स्थानीय मुहिम नहीं थी. यह भारत के आंतरिक-सुरक्षा, आदिवासी अधिकारों, राज्य की जवाबदेही और संसाधन-नियंत्रण के सवालों को उजागर करने वाला मामला था. इस पर हुई बहस ने यह स्पष्ट किया कि सुरक्षा और मानवाधिकारों के बीच संतुलन बनाए बिना स्थायी शांति और विकास संभव नहीं है.

Patrika

एमपी के बीजेपी नेता ने भाई-भतीजों से पल्ला झाड़ा, पूर्व मंत्री ने कहा- पुत्र-पुत्रियां और पत्नी ही मेरा परिवार

Bhupendra Singh- मध्यप्रदेश के पूर्व मंत्री और खुरई के विधायक वरिष्ठ बीजेपी नेता भूपेंद्र सिंह ने अपने रिश्तेदारों से पल्ला झाड़ लिया है।

<https://www.patrika.com/bhopal-news/mp-bjp-leader-bhupendra-singh-distanced-himself-from-his-brothers-and-nephews-19893041>

भोपाल | deepak deewan | Aug 25, 2025

Bhupendra Singh- मध्यप्रदेश के पूर्व मंत्री और खुरई के विधायक वरिष्ठ बीजेपी नेता भूपेंद्र सिंह ने अपने रिश्तेदारों से पल्ला झाड़ लिया है। उन्होंने बाकायदा सार्वजनिक सूचना जारी करते हुए कहा है कि पुत्र-पुत्रियां और पत्नी ही मेरा परिवार है। सागर में एक बच्चे को करंट लगने के मामले में भूपेंद्र सिंह के भतीजे लखनसिंह को बचाने के आरोप लग रहे हैं। मानव अधिकार आयोग ने सख्त तेवर दिखाते हुए मामले में सागर के कलेक्टर और एसपी को नोटिस जारी किया है। इसके बाद भूपेंद्र सिंह ने यह कदम उठाते हुए चेताया कि कोई भी उनके नाम का अवैध गतिविधियों में लाभ उठाने के लिए दुरुपयोग नहीं करे। उन्होंने यह भी कहा है कि भाई और भतीजे अपना अपना व्यवसाय कर रहे हैं।

सागर जिले के बारदा गांव में 1 जनवरी को 14 साल के मानस शुक्ला को अवैध क्रशर के पास करंट लगा जिससे उसका हाथ काटना पड़ा था। मामले में पुलिस ने आज तक FIR दर्ज नहीं की। अवैध क्रशर भूपेंद्र सिंह के भतीजे लखन सिंह ठाकुर का बताया जाता है।

मानस शुक्ला ने राष्ट्रीय मानव अधिकार आयोग को शिकायत की। आयोग ने सख्त तेवर दिखाते हुए प्रदेश के मुख्य सचिव अनुराग जैन को पत्र लिखकर सागर कलेक्टर और एसपी की कार्यप्रणाली पर सवाल उठाए।

Dainik Bhaskar

बारदा हादसा, भूपेंद्र सिंह ने जारी किया पब्लिक नोटिस:कहा- परिवार से बाहर कोई साझेदार नहीं, नाम का दुरुपयोग किया तो होगी कानूनी कार्रवाई

<https://www.bhaskar.com/local/mp/bhopal/news/public-notice-of-former-minister-bhupendra-singh-in-current-case-135759428.html>

भोपाल 56 मिनट पहले

सागर जिले के बारदा गांव में अवैध क्रशर से करंट लगने के मामले में पूर्व मंत्री और खुरई विधायक भूपेंद्र सिंह का नाम भतीजे लखन सिंह ठाकुर के साथ सामने आया है। इस पर राष्ट्रीय मानव अधिकार आयोग ने सागर कलेक्टर और एसपी की कार्रवाई पर सवाल उठाए हैं। आयोग ने मुख्य सचिव अनुराग जैन को पत्र लिखते हुए कहा है कि पीड़ित परिवार को 10 लाख रुपए की आर्थिक सहायता क्यों न दी जाए।

हादसे में किशोर का हाथ काटना पड़ा

1 जनवरी 2025 को 14 वर्षीय मानस शुक्ला क्रशर के पास खुले छोड़े गए हाईटेंशन तार की चपेट में आकर गंभीर रूप से घायल हो गया था। करंट लगने से उसका हाथ काटना पड़ा। बीना अस्पताल से पुलिस को सूचना देने के बावजूद FIR दर्ज नहीं हुई। जिस क्रशर पर यह हादसा हुआ, वह भूपेंद्र सिंह के भतीजे लखन सिंह ठाकुर का बताया जाता है।

भूपेंद्र सिंह ने पब्लिक नोटिस जारी किया

नाम सामने आने और नोटिस वायरल होने के बाद भूपेंद्र सिंह ने अपने वकील केवीएस ठाकुर के जरिए पब्लिक नोटिस जारी किया। इसमें उन्होंने कहा कि उनके परिवार में केवल पत्नी सरोज सिंह, पुत्र अविराज सिंह, अविवाहित पुत्रियां उपमा, काजल और अनुप्रिया सिंह, तथा विवाहित पुत्री अमृता सिंह शामिल हैं। इन सदस्यों के अलावा कोई भी उनके परिवार का हिस्सा नहीं है।

भूपेंद्र सिंह ने स्पष्ट किया कि भाइयों के बीच पैतृक संपत्ति का बंटवारा पहले ही रजिस्टर्ड दस्तावेजों के आधार पर हो चुका है। सभी भाई और भतीजे अपने-अपने हिस्से में मालिकाना हक के साथ काबिज हैं और अपने व्यवसाय चला रहे हैं।

नाम के दुरुपयोग पर कानूनी चेतावनी

भूपेंद्र सिंह ने चेतावनी दी कि यदि कोई उनके नाम का उपयोग किसी व्यवसाय या अवैध गतिविधि में करता है और उसे सोशल मीडिया या मीडिया में प्रचारित करता है, तो इसे उनकी सहमति के खिलाफ माना जाएगा। ऐसी स्थिति में वे अपने राजनीतिक और सामाजिक हितों की रक्षा के लिए कानूनी कार्रवाई करेंगे।

Highland Post

GHADC crisis: Social activist petitions NHRC, Labour Commission

<https://highlandpost.com/ghadc-crisis-social-activist-petitions-nhrc-labour-commission/>

by HP News Service | August 25, 2025 in Meghalaya

Shillong, Aug 25: Social activist Cherian Momin has petitioned the National Human Rights Commission (NHRC) and the Labour Commission of India, seeking their intervention in resolving the non-payment of salaries, amounting to over Rs 270 crore, to employees of the Garo Hills Autonomous District Council (GHADC).

Momin termed the non-payment of salaries to GHADC employees for a staggering period of 43 months as a “human rights crisis”.

In a separate letter to the NHRC and the Labour Commission of India Momin said the denial of salaries for 43 months violates multiple layers of constitutional and statutory rights and the Universal Declaration of Human Rights and the International Covenant on Economic, Social and Cultural Rights, to which India is a party and which obligates the state to secure fair wages and decent living for its workers.

“The silence of the State Government and the GHADC authorities cannot be tolerated in a constitutional democracy. The right to life with dignity cannot be suspended for political convenience or administrative inefficiency,” Momin said, urging the NHRC and Labour Commission to intervene decisively and restore justice, dignity, and hope to the employees of GHADC.

Stating that the situation has already resulted in widespread human suffering, the social activist said, “There are documented instances of employees unable to pay for their children’s education, resulting in school dropouts. There are reports of families unable to afford essential medicines, leading to preventable illnesses and deaths. Women employees and spouses of employees have been disproportionately affected, facing humiliation in local markets for unpaid dues, struggling to provide for their families, and enduring unimaginable psychological trauma,” Momin said.

Outlook

No Universal Healthcare Leaves India's Elderly Vulnerable, Warns New Report

Universal healthcare, reliable pensions and other social services have significantly helped improve the status of elderly in advanced economies.

<https://www.outlookindia.com/national/no-universal-healthcare-leaves-indias-elderly-vulnerable-warns-new-report>

Updated on: 26 August 2025 7:11 am

Summary of this article

India had 104 mn elderly, 8.6% of the population, as per 2011 Census.

The number of elderly is growing faster in developing countries.

Schemes exist in India, but they need wider support and dissemination.

Summary of this article

India has a rapidly ageing population, and faces growing health and financial risks in the absence of universal healthcare, a new report released in July by the Sankala Foundation says. The report was finalised by the non-government organisation in partnership with the NITI Aayog, the Ministry of Social Justice and Empowerment (MoSJE) and the [National Human Rights Commission](#) (NHRC). Each of these bodies has contributed its views to the final report.

The report, titled 'Ageing in India: Challenges and Opportunities, A Status Report', warns that the country's elderly, who are projected to reach 347 million, or 20.8 per cent of the population, by 2050, are increasingly exposed to financial vulnerability, social isolation and inadequate healthcare support.

"The lack of universal health insurance coverage puts them at greater financial vulnerability," writes Bharat Lal, Secretary General and CEO of the National Human Rights Commission (NHRC), in his 'Perspective' piece included in the study. The report also notes that 70 per cent of older Indians depend on family or pensions for survival, while nearly a fifth live with at least one chronic illness. Chronic conditions make the health systems vulnerable, and the elderly even more vulnerable, especially when they lack access to sources of income.

The report refers to schemes such as the National Programme for Health Care of the Elderly (NPHCE) and the recent extension of the Ayushman Bharat: Pradhan Mantri Jan Arogya Yojana to those aged over 70 years. It finds that India's health system is fragmented and, therefore, underprepared for the demographic shift expected in coming decades.

"The question is no longer whether we need to respond, but how boldly and creatively we are willing to act," he writes.

The report points to other systemic weaknesses, such as low literacy among the elderly, the widespread income insecurity they face and the breakdown of traditional family-based care as younger Indians migrate for work or set up nuclear families. The problem is particularly severe in states like Kerala, Goa and Tamil Nadu, which report elderly populations above the national average.

Other problems the elderly face include having to live alone: over 15 per cent do so in Tamil Nadu, 13 per cent in Nagaland, over 10 per cent in Telangana, and the fewest as a percentage in Jammu and Kashmir, at 1.2 per cent. The rate of hypertension (high blood pressure) is the lowest in Nagaland, at 14 per cent, and the highest in Goa, at over 56 per cent, finds the report.

Kerala has over 84 per cent of the elderly who ever went to school, the highest proportion, which Delhi has roughly 57 per cent, and Arunachal Pradesh the least, at 16-plus per cent. In terms of mental health, Jammu and Kashmir's elderly (those over 60) show the most depressive symptoms at over 54 per cent, while Madhya Pradesh has the highest percentage (17) of the elderly diagnosed with 'major episodic depression'. Nagaland and Mizoram, respectively, have the lowest percentage prevalence of depressive symptoms and major episodic depression, at 7.8 and 0.6 per cent, respectively.

It took developed countries up to two centuries to double their ageing populations. However, developing countries, including India, are experiencing this transition in just 50 to 70 years. At that pace, the report indicates, there is little time to prepare a robust health, pension and long-term care system for the elderly.

The study recommends a comprehensive response, ranging from integrated health and nutrition programmes to digital healthcare solutions and scaled-up long-term care. Mental health, rehabilitation and palliative services for older persons also require urgent attention, it notes.

India is currently at a critical demographic juncture. After reaping its "first demographic dividend" from a large population of the working-age youth, the window is beginning to narrow due to declines in the fertility rate and the rise in the share of the elderly. In Japan, France and Singapore, there have been experiments with raising the age of retirement to ensure that the older population is creatively or constructively employed, and has a secure source of income. Many countries, especially Japan, have also investing heavily in systems to care for the older populations. However, India is yet to frame a longer-term national strategy, though schemes do exist.

"The issue of income security must be given special attention," the report has stressed, calling for non-contributory pension support, meaning a guaranteed income for all elderly, even those who cannot support payments for future pensions. It also says that opportunities for older persons to remain in the workforce must be developed, apart from chances to have them engaged in other works.

India's elderly population will grow four-fold in less than a century, and that is why ageing must be seen as no less than "a national priority", the report says. It also urges policymakers to move beyond incremental reforms and take "bold" steps. Without a universal healthcare system the costs of ageing will be borne most heavily by those who can afford them the least.

The report also stresses on initiatives already taken in India to alleviate the suffering of the indigent elderly. For example, the Atal Pension Yojana, which provides five pension options for those over 60, guaranteed by the Government of India; the Pradhan Mantri Vaya Vandana Yojana, designed to protect those over 60 from fluctuations in interest rates due to market conditions; the contributory pension scheme for informal-sector workers, and so on.

However, referring to instances of the status in other countries, the report says, under the sub-head, 'Universal health insurance schemes', that affordability, accessibility and awareness of health insurance coverage and other health schemes have direct impacts on citizens' healthcare-seeking behaviour.

The better facilities the older generation is provided, the less likely will they be to suffer abuse, something that age makes people vulnerable to across the world, the report concludes.

Writing the report's Foreword, Dr Vinod K Paul, Member, NITI Aayog, says that achieving Universal Health Coverage (UHC) by 2030 in India will require "deliberate attention to the needs of [the] marginalised and hard-to-reach population...". "Primary health care, which forms the first point of contact for most individuals, must be equipped with the necessary resources and capacity to cater to the elderly," he writes.

Times of India

Jail anti-Assam elements working against natives: BJP

<https://timesofindia.indiatimes.com/city/guwahati/jail-anti-assam-elements-working-against-natives-bjp/articleshow/123509515.cms>

Aug 26, 2025, 03.04 AM IST

Guwahati: Assam BJP, while condemning anti-Assam remarks made at the citizens' convention organised by Assam Nagarik Samaj, has urged state govt to identify and imprison the anti-Assam elements working against indigenous people.

BJP's state chief spokesperson, Kishore Upadhyay, said the former member of the planning commission, Syeda Hameed, openly opposed the eviction of Bangladeshi infiltrators, thereby exposing how illegal encroachment flourished under Congress rule for over 70 years. He added that certain figures, through their statements, have posed threats to the very existence of indigenous people in Assam.

Upadhyay said a section of Congress leaders and left-leaning intellectuals are actively working to destabilise Assam's peace and to rehabilitate foreign nationals on Assam's soil. Standing against the interests of Assam and Assamese people, Upadhyay said the remarks of former UPA govt advisor Prashant Bhushan, former member of the National Human Rights Commission core committee under Congress, Harsh Mander, Syeda Hameed, and former CEO of Prasar Bharati during the Congress regime, Jawhar Sircar, have posed threats that endanger the very existence of the indigenous people in Assam.

However, he added that under the strong leadership of chief minister Sarma, such anti-indigenous political conspiracies were thwarted. "This is precisely why Congress and its left-leaning intellectuals are hatching conspiracies against CM Sarma today," he said.

The saffron party also demanded the arrest of Jamiat leader Mahmood Madani for "insulting" the Assamese community by linking the eviction drives to clear govt and forest land with the incidents of Gaza and Palestine. Upadhyay said that RS MP Ajit Kumar Bhuyan has betrayed Assamese self-respect for political gains.

"While enjoying Assam's resources, Assam Nagarik Samaj, led by Rajya Sabha MP Ajit Kumar Bhuyan and noted intellectual Hiren Gohain, is conspiring against the indigenous people of Assam, nurturing a deep sympathy towards Bangladeshi infiltrators, which has given birth to modern-day traitors. With the patronage of Congress, certain individuals have risen with the sole intent of disturbing peace and harmony in Assam," BJP stated in a press communique.

The Tribune

Cops face jail terms for militancy-era killings, as Bandi Singhs walk free

<https://www.tribuneindia.com/news/punjab/cops-face-jail-terms-for-militancy-era-killings-as-bandi-singhs-walk-free/>

Jupinderjit Singh

Tribune News Service

Chand, Updated At : 02:00 AM Aug 26, 2025 IST

In a dramatic turn in Punjab's decades-long reckoning with militancy-era violence, a growing number of police officials have been convicted for their role in alleged fake encounters during the insurgency years (1980-1996). At the same time, dozens of Sikh prisoners jailed in terrorism-related cases, known as Bandi Singhs, have been released.

According to data collected by The Tribune, 129 police personnel — from constables to Deputy Inspectors General (DIGs) — have been convicted over the past two years by a special CBI court in Mohali. Another 60 officers remain on trial. Convicted senior police officials include DIGs Balkar Singh Sidhu, Dilbagh Singh, Kultar Singh and Basra, along with SSPs Bhupinder Singh, Amarjit Singh and Surinder Pal Singh.

Parallel to these convictions, 82 of the 96 Bandi Singhs identified for release in 2014-15 were freed over the past five years. The remaining 14 include seven convicts in the 1995 assassination of then CM Beant Singh, among them Balwant Singh Rajoana and Jagtar Singh Hawara.

In a key political shift, BJP MP and Union minister Ravneet Singh Bittu (Beant Singh's grandson) announced that he and his family would not oppose the prisoners' release, reversing his earlier stance.

The Punjab Police Welfare Association has voiced concern over the convictions, saying officers had merely followed orders during a violent period. The association met Governor Gulab Chand Kataria on Friday, seeking relief, including restoration of pension for convicted officers. Kataria has asked Chief Secretary KAP Sinha and DGP Gaurav Yadav to examine the matter.

On the other hand, human rights advocates highlight the decades of struggle to bring alleged extrajudicial killings to light. Activists Jaswant Singh Khalra and Ram Kumar Narayan had initially exposed mass fake encounters and cremation of unclaimed bodies in Amritsar, Tarn Taran and Patti. After Khalra's disappearance, then-SGPC president Gurcharan Singh Tohra petitioned the Supreme Court, which tasked the CBI to investigate. The agency identified 2,087 cases and filed 70 FIRs in 2001, while the National Human Rights Commission (NHRC) explored avenues for compensation to victims.

However, trials were delayed for years due to lack of government sanction until the Supreme Court intervened in 2020. Since then, 64 of the 70 FIRs have been decided, with only one acquittal. Forensic inconsistencies proved crucial in many cases—such as identical weapons being cited in multiple encounters, non-matching of shell casings and victims shot in the head during supposed midnight crossfire.

Human rights lawyer Navkiran Singh, general secretary of the Lawyers for Human Rights International, said, “The convictions of some Punjab police officials are just the tip of the iceberg of grave human rights violations at the hands of state actors... Rule of law is above all. If there is no rule of law, it gives fodder to further violence in society.

Hindu

Probe sought into suspected unnatural deaths of people who quit Nakshbandi Thareeqath

Kerala State Human Rights Commission has already registered a case and sought a report from the police about the suspected human rights violations in the name of safeguarding the Thareeqath rules by the Sufi order based in Kozhikode district's Koduvally

<https://www.thehindu.com/news/national/kerala/probe-sought-into-suspected-unnatural-deaths-of-people-who-quit-nakshbandi-thareeqath/article69975057.ece>

Published - August 25, 2025 08:24 pm IST - Kozhikode

The Hindu Bureau

A group of individuals and families who got themselves dissociated from the Naqshbandi Thareeqath, a Sufi order based in Kozhikode district's Koduvally and locally identified as 'Korul Thareeqath,' have sought a police investigation into the circumstances that led to the unnatural death of some of its old members.

They allege that the suspected human rights violations and social ostracism by a few Thareeqath preachers and practitioners for allegedly breaking their tenets have been found abetting many "untoward incidents" which could be brought to light through a comprehensive investigation.

"The Kerala State Human Rights Commission has already registered a case and sought a report from the Kerala Police about the incident. We hope that the rights panel will swing into action immediately after getting the field-level investigation report," said Riyas Azeez, one of the complainants, who quit the Thareeqath following differences of opinion. He said a recent incident in which an expatriate from Wayanad district attempted suicide should be an eye opener to dig deep and find out the truth.

Mr. Azeez who had already filed a petition with the Malappuram police explaining the harrowing experiences faced by his family members and in-laws after quitting the orthodox religious order said there were even suspected incidents of destroying the letters recovered from persons who were found dead in suspicious circumstances. He said many of such suspected deaths were reported from Wayanad, Malappuram and Kozhikode districts in the past.

A Kizhisseri native, who is now in the forefront of legal fight for the expelled members, said the police should investigate whether the Thareeqath members were involved in "threatening the old members" who left the group for various personal reasons. He revealed that many of the old members were under threat for opposing to abide by the rules of the self-proclaimed Tariqath leaders.

Mohammed Fazil, a religious leader from Malappuram district who helped the ostracised members to proceed with legal actions, said the general community was totally clueless about the human rights violations in the name of upholding Thareeqath rules. "Those who came out of the Thareeqath are not allowed to meet their family members. The family members who try to meet such persons will also have to face cruel punishments like excommunication and social boycott," he claimed.

Meanwhile, a senior functionary of the Thareeqath said there was no point in discussing the allegations of people who quit the group unable to uphold its traditions. He said there were no such allegations from people who still continued with the Sufi order.

According to police sources, the investigation team had already collected the statements of many victims as part of the continuing probe. They also said a preliminary report would be available soon for the reference of the Human Rights Commission.

Saralnama

Supreme Court Orders Action Against Influencers Mocking Disabilities

<https://saralnama.in/tech-news/5503/supreme-court-orders-action-against-influencers-mocking-disabilities/>

Anjali | August 25, 2025

The Supreme Court of India has issued a significant directive concerning influencers who mocked people with disabilities amid the controversy involving YouTuber Ranveer Allahbadia on the show 'India's Got Latent.' The controversy began when Allahbadia made a vulgar remark on the show, which also featured comedian Samay Raina and other content creators. The comment sparked widespread criticism, legal complaints, and an FIR for promoting obscenity and offensive language. Maharashtra Chief Minister Devendra Fadnavis condemned the remarks, emphasizing that freedom of speech ends where it infringes on others' rights. The Supreme Court described the remarks as "dirty," "vulgar," and "perverted," ordering Allahbadia to cooperate with investigations, surrender his passport, and seek permission before traveling abroad. He was also banned from posting content on social media but later allowed to resume his podcast under conditions of morality and decency. The case has prompted discussions on stricter digital content regulations by parliamentary panels and the judiciary. This is not the first time the show faced backlash for insensitive content targeting people with disabilities. The **National Human Rights Commission** and Maharashtra authorities have taken note of the issue, reflecting growing concerns over online content and its societal impact.

Amar Ujala

अवैध रूप से संचालित अल्ट्रासाउंड सेंटरों पर हो कार्रवाई : प्रियंक

<https://www.amarujala.com/uttar-pradesh/sambhal/action-should-be-taken-against-illegally-operated-ultrasound-centers-priyank-sambhal-news-c-275-1-smbd1034-126268-2025-08-26>

मुरादाबाद ब्यूरो | Updated Tue, 26 Aug 2025 02:19 AM IST

बहजोई। कलक्ट्रेट सभागार में राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो ने आकांक्षी ब्लॉकों से जुड़े मानवाधिकार व समावेशी विकास की समीक्षा बैठक समेत बच्चों, युवाओं, छात्रों, पेंशन भोगियों व वरिष्ठ नागरिकों आदि से संवाद किया। इस बीच उन्होंने जिले भर में अवैध रूप से संचालित अल्ट्रासाउंड सेंटरों के खिलाफ सख्त कार्रवाई करने पर जोर दिया।

सोमवार को संवाद के दौरान आयोग के सदस्य ने कहा कि जिले अधिक से अधिक रोजगार देने के लिए स्किल्स का विश्लेषण करें। सेवायोजन विभाग व आईटीआई समेत स्कूलों व संस्थानों में जाकर बच्चों की रुचि को जानें। आकांक्षात्मक ब्लॉकों में स्टार्ट अप की शुरुआत की जाए। वहीं, रोजगार में वृद्धि के लिए प्लास्टिक वेस्ट की रिसाइक्लिंग पर कार्य करें।

उन्होंने कहा कि कम 10 -10 स्वयं सहायता समूहों को व्यापारियों से जोड़ें। साथ ही स्वयं सहायता समूहों की ओर से गोकुल बनाने पर भी ध्यान दिया जाए। इस बीच आयोग के सदस्य ने 70 वर्ष से अधिक आयु के लोगों के आयुष्मान कार्ड बनवाने पर भी जोर दिया। इसके अलावा उन्होंने अवैध अल्ट्रासाउंड सेंटर पर कार्रवाई करने को भी कहा। कार्यक्रम में डीएम डॉ. राजेंद्र पैसिया व एडीएम प्रदीप वर्मा समेत एसपी अनुकृति शर्मा आदि अधिकारी रहे।